

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins) No. 983 of 2019

IN THE MATTER OF:

Nirmal Kumar Agarwal

....Appellant

Vs.

State Bank of India & Ors.

....Respondents

Present:

For Appellant: Mr. Ramji Srinivasan, Sr. Advocate with Mr. Anup Kumar, Mr. Varun Narang, Mr. Magan Seth, Mr. Rishab Kapoor and Mr. Shikhar, Advocates
For Respondents: Mr. Vaijayant Paliwal and Mr. Nikhil Mathur, Advocates

ORDER

12.02.2020: The appeal is admitted to hearing.

Meanwhile, the Corporate Insolvency Resolution Process shall continue but any Resolution Plan shall not be finalised without leave of this court.

Respondents are at liberty to file additional Affidavit regarding the jurisdiction in the context of appellant being an NBFC on the date of filing of the application under Section 7 of I&B code. Rejoinder, if any, may be filed within one week.

Post this appeal 'for hearing' on **26th February, 2020.**

[Justice Bansi Lal Bhat]
Member (Judicial)

[Justice Venugopal M.]
Member (Judicial)

[V. P. Singh]
Member (Technical)